

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3914
ANSWERED ON:18.12.2012
REGISTRATION OF LAND
Sayeed Muhammed Hamdulla A. B.

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware that land is not being registered by the Block Development Officer in the Lakshadweep Island; and

(b) if so, the reasons therefor and the corrective steps taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): Lands are being registered by the sub-registrars of the respective Islands in respect of land owned by Private parties. In respect of lands named 'Pandaram lands' whose ownership and title vests with the Government and which has been leased to private parties long ago only are not being registered by the sub-registrars.

As per section 83 of the Laccadive, Minicoy and Amindivi Islands LAND REVENUE AND TENANCY REGULATION, 1965, occupancy rights of such Government pandaram lands has to be issued in favour of cowledars by the Administrator and so far occupancy rights have not been issued by the administration to cowledars.

Continuing registration by Sub Registrars of land which technically belongs to Government as transactions between private parties is incorrect.